



Whereas,
The undersigned being the authorized officer of Union Bank of India Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 read with rule 3 of the Security Interest (MZNMAIN: SARFAESIA:30630-504:3052/20-21 dated 20/11/2022) M/s Rajeev & Company (Borrower), Shri Rajeev Kumar Shyam Lal Mittal (Guarantor) and Shri Virendra Kumar Muzaffarnagar Main Branch to repay the amount mentioned therein seven thousand one hundred fifty two & paise seventy five from the date of receipt of the said notice.
The borrower/guarantor having failed to repay the amount mentioned therein general that the undersigned has taken possession of the property of the borrower/guarantor in particular and the public in general dealings with the property will be subject to the charge of the secured assets.
The borrower's attention is invited to provisions of sub-section (1) of section 13(4) of the said Act read with rule 8 of the said Act change its capital structure of the company in Karnataka".
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Description of Immovable Property:-
Residential property situated at house no. 2907, Muzaffarnagar in the joint name of Shri Pawan Kumar Singh, 2nd Floor, New Delhi.
Boundaries:-
East: Residential property of Shailendra Kumar, area measuring 127.97 sq. Mts.
North: Residential property of others

Date: 21.11.2022 Place : Muzaffarnagar



ANNEXURE-A, [Abridged Sale Notice] TRIBUNAL PART 2)

E-Auction Sale Notice for Sale of Immovable Property
Interest Act, 2002 read with proviso to Rule 5 of the said Act.
Notice is hereby given to the public in general that the property mortgaged/charged to the Secured Creditor is being sold "As is where is", "As is what is", and "Who is what is".
Guarantor/s/Secured Asset's Dues/Responsible Person's Name: [Name]
Address: [Address]
Phone No. 13431

Sr. No.	Name & address of the Secured Creditor	Particulars
1.	Bank of Baroda, Narela Branch (eVB)	Account Name: Banshi Dhar Pant Owner of the property : Banshi Dhar Pant s/o Dharna nand South passage, East Farm 325, West road, [Address]
2.	Bank of Baroda Narela Branch (eVB)	Flat No-330, Janta Flat, Sector-A-5, Pocket-1, Ra. 779/12/35, Pusa, New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NUCHEM LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Nuchem Limited
2. Date of incorporation of corporate debtor	8 th August, 1951
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U25209HR1951PLC01694
5. Address of the registered office and principal office (if any) of corporate debtor	54, Industrial Area, NIT, Faridabad, Haryana 121001
6. Insolvency commencement date in respect of corporate debtor	24 th November, 2022
7. Estimated date of closure of insolvency resolution process	23 rd May, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sandeep Kumar Agrawal Registration No.: IBBI/IPA-001/IP-P01135/2018-2019/11828
9. Address and e-mail of the interim resolution professional, as registered with the Board	523, Pocket- E, Mayur Vihar Phase-2, National Capital Territory of Delhi- 110 091 E-mail: ipsandeepagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	523, Pocket- E, Mayur Vihar Phase-2, National Capital Territory of Delhi- 110 091 E-mail: cirp.nuchem@gmail.com
11. Last date for submission of claims	8 th December, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nuchem Limited on 24th November, 2022.

The creditors of Nuchem Limited, are hereby called upon to submit their claims with proof on or before 8th December, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sandeep Kumar Agrawal
Interim Resolution Professional of
Interim Resolution Professional, Nuchem Limited
Date : 26.11.2022
Place: New Delhi
Regn. No.: IBBI/IPA-001/IP-P01135/2018-2019/11828

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUN GANGA CONSTRUCTION CO. PVT. LTD.

RELEVANT PARTICULARS

1. Name of corporate debtor	Sun Ganga Construction Co. Pvt. Ltd.
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Rs. 25,000.00

